

ITEM NO.46

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s) .5882/2015

M/S VODAFONE WEST LIMITED THR.ITS AVP,
GAURAV MALHOTRA

Appellant(s)

VERSUS

UNION OF INDIA, DEPARTMENT OF TELECOMMUNICATIONS Respondent(s)
(With appln.(s) for ex-parte stay and office report)
(For final disposal)

WITH

C.A. No.5911/2015

(With appln.(s) for ex-parte stay and Office Report)

C.A. No.5929/2015

(With appln.(s) for ex-parte stay and Office Report)

C.A. No.5930/2015

(With appln.(s) for ex-parte stay and Office Report)

C.A. No.5931/2015

(With appln.(s) for ex-parte stay and Office Report)

C.A. No.5934/2015

(With appln.(s) for stay and Office Report)

C.A. No.5957/2015

(With appln.(s) for stay and Office Report)

C.A. Nos.5832-5852/2015

(With Office Report)

C.A. No.5909/2015

(With appln.(s) for ex-parte stay and Office Report)

C.A. No.6002/2015

(With appln.(s) for stay and Office Report)

C.A. No.5997/2015

(With appln.(s) for stay and Office Report)

C.A. No.6003/2015

(With appln.(s) for stay and Office Report)

C.A. No.6004/2015

(With appln.(s) for stay and Office Report)

C.A. No.6012/2015

(With appln.(s) for ex-parte stay and Office Report)

C.A. No.6010/2015

(With appln.(s) for stay and Office Report)

C.A. No.6009/2015

(With appln.(s) for stay and Office Report)

C.A. No.5998/2015

(With appln.(s) for stay and Office Report)

C.A. No.6011/2015

(With appln.(s) for stay and Office Report)

C.A. No.5996/2015

(With appln.(s) for stay and Office Report)
C.A. No.6328-6399/2015
(With appln.(s) for stay and Office Report)
with IA Nos. 145-216 (for impleadment)
C.A. Nos.8493-8495/2015
(With appln.(s) for permission to file additional documents and
Office Report)
C.A. Nos.8496-8505/2015
(With appln.(s) for exemption from filing c/c of the impugned
judgment and permission to file additional documents and Office
Report)
C.A. Nos.8506-8530/2015
(With appln.(s) for stay and Office Report)
C.A. Nos.6888-6895/2015
(With appln.(s) for ad-interim ex-parte stay and bringing on record
additional documents and exemption from filing c/c of the impugned
judgment and Office Report)
C.A. Nos.6183-6255/2015
(With appln.(s) for seeking permission to raise additional grounds
and stay and Office Report)
C.A. Nos.8009-8017/2015
(With appln.(s) for stay and Office Report)
C.A. No.13550/2015
(With appln.(s) for ex-parte stay and Office Report)
C.A. No.13574/2015
(With appln.(s) for ex-parte stay and Office Report)
C.A. Nos.13581-13582/2015
(With appln.(s) for stay and Office Report)
C.A. No.13584/2015
(With appln.(s) for ex-parte stay and Office Report)
C.A. No.13585/2015
(With appln.(s) for ex-parte stay and Office Report)
C.A. No.13586/2015
(With appln.(s) for stay and Office Report)
C.A. No.13587/2015
(With appln.(s) for stay and Office Report)
C.A. No.13588/2015
(With appln.(s) for stay and Office Report)
C.A. No.13590/2015
(With appln.(s) for stay and Office Report)
C.A. No.13591/2015
(With appln.(s) for ex-parte stay and Office Report)
C.A. No.13592/2015
(With appln.(s) for stay and Office Report)
C.A. No.13593/2015
(With appln.(s) for stay and Office Report)
C.A. Nos.13595-13596/2015
(With appln.(s) for stay and Office Report)
C.A. No.13680/2015
(With appln.(s) for stay and Office Report)
C.A. No.13681/2015
(With appln.(s) for stay and Office Report)

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 In IAs 145-216 in
 CA 6328-6399/2015

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Upon hearing the counsel the Court made the following
O R D E R

Mr. P.S. Narasimha, learned Additional Solicitor General of India appearing for the Union of India states, that the Union of India will continue to raise demands as per its understanding, however, the same will not be enforced till the final decision of the controversy by this Court.

The statement of the learned Additional Solicitor General of India is placed on record.

List for hearing after eight weeks, on a non-miscellaneous day.

Liberty is granted to the Union of India to file response to the applications for impleadment filed by Reliance Gio.

Needful be done within four weeks.

(Renuka Sadana)
Court Master

(Parveen Kr. Chawla)
AR-cum-PS